



2026:AHC:129708

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21912 of 2026

Shakeel

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ashok Kumar Singh, Pratibha Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime no.481 of 2025, under Sections 3/5A/8 of The Uttar Pradesh Prevention of Cow Slaughter Act and Section 11 of The Prevention of Cruelty to Animals Act, Police Station Saraimeer, District Azamgarh.

3. Learned counsel for the applicant states that the applicant is in jail since 13.05.2026. The applicant was not named in the FIR and the name of the applicant has for the first time been disclosed in the confessional statement of one co-accused Rafiq. Learned counsel further contends that the co-accused Rafiq @ Toni, Ramswarath Yadav and Rahul Yadav have been granted bail by this Court in Criminal Misc. Bail Application Nos.18015/2026, 12135/2026 and 13193/2026, respectively. The applicant has no criminal antecedents and nothing has been recovered from the possession or on the pointing out of the applicant.

4. Learned AGA has opposed the prayer for bail and has contended that the applicant's name has surfaced in the statement of the co-accused. There is ample evidence to demonstrate that the applicant and the co-accused were indulging in cow slaughter and no indulgence may be granted to the applicant. He, however, could not dispute the fact that the case of the applicant stands on a similar footing to that of the co-accused,

who have been granted bail by this Court.

5. I have considered the submissions made by Learned counsels for the parties.

6. The applicant is in jail since 13.05.2026. The similarly situated co-accused Rafiq @ Toni, Ramswarath Yadav and Rahul Yadav have been granted bail by this Court.

7. Taking into consideration the facts and circumstances of the case, I find it appropriate to enlarge the applicant on bail.

8. The bail application is ***allowed***.

9. Let the accused-applicant, **Shakeel**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the court concerned will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to

ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

A. Pandey